

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-103**  
IB-371(ND)/2020

**IN THE MATTER OF:**

M/s. BV Cotton Pvt. Ltd.  
Vs.  
Innovative Textiles Ltd.

....APPLICANT

....RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 30.01.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SMT SAROJ RAJWARE,**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Riya Dhingra, Advocate  
For the Respondent :  
For the Intervener :

**ORDER**

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is directed to serve private notice at the registered office address of the Corporate Debtor by all modes and file proof of service along with affidavit.

Put up on 27.03.2020.

-S-d-

**(SAROJ RAJWARE)**  
**MEMBER (TECHNICAL)**

-S-d-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**